

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

32.

C.P.(IB)/1381(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 22.03.2022

NAME OF THE PARTIES: Sahyadri Starch And Industries Private Limited
v/s.
Shri Tradco India Private Limited

SECTION: 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

The Court is convened through Video Conference.

1. Ms. Mitali Bhatt i/b AKR Advisors, Ld. Counsel for the Operational Creditor present. Mr. Apurva Gupte a/w Adv. Tejas Agarwal and Adv. Anushtha Rathod i/b IC Legal, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor submits that reply has already been filed. Counsel for the Operational Creditor seeks some time for filing rejoinder. Time allowed. Rejoinder is to be filed within two weeks with a copy served, in advance, upon the Counsel for the Corporate Debtor.
3. List this matter for further consideration on **15.06.2022**. Both sides will ensure that two sets of the entire pleadings in hard copy are available for the Bench on the next date of hearing.

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

Sd/-
RAJESH SHARMA
Member (Technical)